

(b) If so, what are the recommendations made in the said report?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) The recommendations and suggestions made by the Commissioner for Scheduled Castes and Scheduled Tribes have been brought to the notice of the State Government and are under their consideration.

(b) A copy of the report is placed on the Table of the House. [See Appendix IV, Annexure No. 18.]

FAMILIES OF ARMED FORCES

*54. SHRI K. C. GEORGE: Will the Minister for DEFENCE be pleased to state:

(a) whether personnel of the Armed Forces are allowed to live out with their families at any stations;

(b) if so, which are those stations; and

(c) whether such personnel when living out with their families are allowed to draw cash allowance in lieu of rations in all those stations; if not why not?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA) : (a) and (b). Personnel of the Armed Forces are allowed, subject to the exigencies of service, to live out at all stations except those in forward areas declared as non-family areas for operational or other reasons. Permission to live out is also granted at stations where Government accommodation is not available.

(c) Yes; cash in lieu is allowed.

SHRI K. C. GEORGE: With regard to (c), is "cash in lieu" applicable to all stations?

SARDAR S. S. MAJITHIA: Yes, I have said so.

(Question No. 55 postponed to the List of Questions for Oral Answers on the 23rd February 1953.)

71 C. of S.

WRITTEN ANSWERS TO QUESTIONS

POLICE COMMISSION

*34. SHRI A. S. KHAN: Will the Minister for HOME AFFAIRS be pleased to state:

(a) when the question of the method of enlistment, pay-scales, training, promotion and pension rules of the Police in India was examined last on an AH India basis;

(b) when the last Police Commission was appointed in India; and

(c) whether Government propose to appoint a fresh Commission?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) In 1903 for the Police as a whole;

(c) The question of appointing a fresh Police Commission is engaging the attention of the Government of India. A decision will be taken after the views of the State Governments, who have been addressed in the matter, have been ascertained.

†ToBACCO CULTIVATION IN U.P. AND REVENUES THEREFROM

5. SHRI N. S. CHAUHAN: Will the Minister for FINANCE be pleased to lay on the Table a statement showing for each of the last five years the following information relating to Uttar Pradesh:

(a) the total acreage under tobacco cultivation and the acreage on which tax was levied; and

(b) the net revenue derived from this tax?

THE MINISTER FOR REVENUE AND EXPENDITURE (SHRI MAHAVIR TYAGI): (a) A statement showing the information available is laid on the Table of the House. [See Appendix IV, Annexure No. 19.]

†Translation from Hindi.

With regard to the latter part of part (a) of the question, it may be stated that the charge to Central Excise duty is raised on tobacco, only when the tobacco has been cured and is made fit for marketing or manufacture, and not on the basis of the acreage under tobacco cultivation.

(b) Gross revenue realized has been given in the statement. Figures of net revenue are not readily available.

MR. CHAIRMAN: We pass on to Legislative Business.

THE CANTONMENTS (AMENDMENT) BILL, 1952

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA.) : Sir, I beg to move;

"That the Bill further to amend the Cantonments Act, 1924, as reported by the Select Committee, be taken into consideration."

Sir, I am glad to say that within the limits imposed by the scope of the Bill there was general unanimity as to the desirability and necessity of the various provisions of this Bill. The Committee has suggested only four minor amendments, but one or two are of some importance. In the first, place, we felt that where there is a question of modification of the area within a cantonment board, it would be desirable to consult the body affected by such modification, namely, the cantonment board itself. We appreciate that generally the board might be reluctant to accept changes which might adversely affect its interest though they might be generally serving the interests of the public or the area at large. At the same time we felt that the board might have a point of view which if ignored might defeat the very object which any modification might be intended to serve. In the circumstances we thought that there was something to be gained rather than lost by consulting the board. After

all, the views of the board need not necessarily be decisive.

The change which the Select Committee has made in clause 5 is, to my mind, on the desired lines. It is not our intention in any way to militarise the Administration as some would put it. Our difficulty is that there might be a certain vacancy for which adequate arrangement in advance might not even be thought of. Rather than take the risk of appointing somebody junior who might not fill it adequately, we felt that we should entrust the post to a military officer who would generally have a better appreciation of the problems and conditions of the Cantonment Board Administration. My friend Shri Rajagopal Naidu has referred to the provisions of section 286A of the Act which, he thinks, would cover the contingency we have in mind. I much regret to say that despite the clarification we gave him, he has not been able to appreciate our point. Section 286A refers to the office of an Executive Officer. Obviously it has no reference to a vacancy in that office. He has, Sir, made a grievance of having agreed with me in this matter. He has now in his note of dissent again reiterated his views against the agreed-proposal. I regret that in such an obvious matter he should have failed to appreciate our point, which, I am sure, will be appreciated by the hon. Members when they deal with clause 5. We have made it clear that the vacancy contemplated in the proviso to clause 5 will be a temporary one not exceeding three months. This would make it possible for the Government to fill the vacancy in the normal way.

The change which we have proposed in clause 13 is a desirable one and in keeping with the provisions of the Act relating to assessment. Under that Act, it is for the Board to finalise the assessment. There is an appeal to the Collector, which would ensure that if the assessee has any legitimate grievance, he can ventilate it in the Appellate Court.